



भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.
(एन.ए.सी. लिमिटेड) (एन.ए.सी. लिमिटेड)
A Navratna Company (A Govt. of India Undertaking)
NSIC Business Park, New MDDB Building, 2nd Floor, Okhla Ind. Estate, New Delhi-110020

NOTICE INVITING E-TENDER
CONCOR invites E-Tender in Single Packet System of tendering for the following work:-
Tender No.: CONEP/Area/Kota/B with/12921-22
Name of Work: Re-tender of Terminated Contract of Raising of Height of Existing Boundary Wall, Construction of Shed and Installation of a Borewell at KIDKOTA
Estimated Cost: ₹37.52 Lakhs
Completion Period: 2 Months
Earnest Money Deposit: ₹75,000/- (through e-payment)
Date of Tender Document: Nil
Tender Processing Fee: ₹1875/- plus GST as applicable (through e-payment)
(Non-refundable)
Date of sale of tender (online): 01.07.2022 (11:00 hrs) to 15.07.2022 (upto 17:00 hrs)
Date & Time of submission of Tender: 15.07.2022 upto 17:00 hrs
Date & Time of Opening of Tender: 15.07.2022 at 11:30 hrs
For financial eligibility criteria, experience with respect to similar nature of work, etc, please refer to detailed tender notice available on website www.concorindia.com, but the complete tender document can be downloaded from website www.tenderwizard.com/CCIL only. Further, Contingendum / Addendum to this Tender, if any, will be published on website www.concorindia.com, www.tenderwizard.com/CCIL and Central Procurement Portal (CPI) only. Newspaper press advertisement shall not be issued for the same.
Group General Manager (E-Procurement)
Phone No.: 911-41222344

PUBLIC NOTICE
FORM NO. INC-26
Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION
In the matter of Companies Act, 2013, Section 13(4)
And
In the matter of KAPSONS APPARELS INDIA PRIVATE LIMITED
(CIN: U18109DL2013PTC248673)
having registered office at C-2/5, Mayapuri Phase-II, New Delhi 110014.
.....PETITIONER
Notice is hereby given that the Company proposes to make application under section 13 of the Companies Act, 2013 before the Hon'ble Regional Director, Northern Region Bench at New Delhi seeking confirmation of alteration of the clause II of the Memorandum of Association of the Company in terms of Special Resolution passed at its Extra-Ordinary General Meeting held on March 22, 2022 to enable the Petitioner Company to change its Registered Office from the 'State of Delhi, NCT of Delhi' to the 'State of Uttar Pradesh'. Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on MCA21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objection supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director at Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003, within fourteen days of the date of publication of this notice with a copy to the Petitioner Company at its registered office.
For KAPSONS APPARELS INDIA PRIVATE LIMITED
Sd/-
Sudheer Kapoor
Director
DIN: 00422221
Date: 01.07.2022
Place: Delhi
R/o: 15B Bazar Marg, Old Rajender Nagar,
Rajender Nagar, Delhi-110060

Classifieds

PERSONAL
I, Sushma Sharma, D/O Shiv Kumar Sharma, R/o 28, Block-A1A, Chanakya Place Part-1, Uttam Nagar, Delhi-110059, have changed my name to Sushma Rani permanently. 0040620558-8
I, Rafat Fatma, W/O Tanzeem Kosar, R/O House-No-22, Gali-No-10, Parwana-Road, Brijpuri-Extension Krishna-Nagar New Delhi-110051, Have Changed My Name To Rafat Fatima, For All, Future Purposes. 0040620558-6
I, Usha Rani Arora, W/o Nareish Arora, R/O E-199, Naraina Vihar, Delhi-110028, have changed my name to Usha Arora, for all, future purposes 0040620558-5
I, Gagandeep Singh, S/o Gurcharan Singh Virdi, R/o Plot.No.2, 1st-Floor, Pratap Nagar, Hari Nagar, Delhi-110064, have changed my name to Gagandeep Singh Virdi. 0040620558-7
I, Rahul, S/o Vijay Anand R/o E-Block-802, Gali No.4, Harchand Marg, Nathu Colony, Badarpur Majra Barari, Delhi-110084, have changed my name to Rahul Anand for all purposes. 0040620559-3
I, Srishri D/o Satish Kumar, R/o A-911, Shastri Nagar, Delhi-110052, have changed my name to Srishri Gupta, for all future purposes. 0040620716-9
I, Maya w/o Om Parkash Mahanna, R/o 68, Bharat Apartments, Plot-No-31, I.P. Extn., Patparganj, Delhi-110092, have changed my name to Maya Mahanna, for all, future purposes 0040620716-10
I, Hitherto Known as Nimish, S/o Pradeep Tyagi, R/o: M-10A, Arjun-Apartment, Vikas-puri, New Delhi-110018, Have Changed My Name and Shall Hereafter be Known as Nimish Tyagi. 0040620719-8

DEMAND NOTICE
Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infobase Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s) to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s), Guarantor(s)	Demand Notice Date & Amount	Description of secured asset (Immovable property)
Mr. Shyam Bahadur Chhetri, Mrs. Poonam Chhetri (Prospect No. IL10165958)	28-Jun-2022 Rs. 10,55,450/- (Rupees Ten Lakh Fifty Five Thousand Four Hundred Fifty Only)	All that piece and parcel of the property being: Built-up Upper Ground Floor (Back Side), 1 Without Roof / Terrace Rights-hold On Portion Of Property Bearing No. 54 & 54B, With Proportionate Area Measuring 50 Square Yards (i.e. 41.81 Square Meters), Out Of Total Area 150 Sq. Yds., Out Of Khalsa, No.65/9, Situated In The Area Of Village Hasthal, Delhi, Colony Known As Mohan Garden, In Block K-1 Extension, Zaidar Enclave, Uttam Nagar, New Delhi, 110059 With Common Right To Use of, Entrance Passage, Staircase, Shaft And One Two Wheeler Parking At Ground Floor In SBI Parking.
Mr. Ram Narayan, Mrs. Seema (Prospect No. IL10144714)	28-Jun-2022 Rs. 10,41,301/- (Rupees Ten Lakh Forty One Thousand Three Hundred One Only)	All that piece and parcel of the property being: 1st Floor Back Side, Ad measuring 30 Sq.Yards, Plot No-R-81A, Gali No. 16, Guru Harkishan Nagar, Malviya Extn, Uttam Nagar, New Delhi-110059
Mr. Lalit Gupta, Mrs. Richa Gupta, Krishna Pharmacy (Prospect No. IL10165069)	28-Jun-2022 Rs. 26,22,725/- (Rupees Twenty Six Lakh Twenty Two Thousand Seven Hundred Twenty Five Only)	All that piece and parcel of the property being: Built up 3rd floor (Back Side) with roof rights, built on Property bearing WZ-283/254 built on Plot No. 254, area measuring 46.45 Yards out of total area 125 sq. Yards, out of rectangle no. 19, Killa no. 8 (Kharsa no. 19/8), Vishnu Garden, Vishnu Garden Extn colony, Gali no. 08, Madi wali gali, Village Khayala/Vest Delhi, Delhi, 110018
Mr. Ankit Kumar, Mrs. Babita, Mr. Rajendra Sharma (Prospect No. IL10165442)	28-Jun-2022 Rs. 15,01,039/- (Rupees Fifteen Lakh One Thousand Thirty Nine Only)	All that piece and parcel of the property being: Flat No 2 Third Floor, area measuring 29.76 sq. Mtrs., Block 133, Sector Mu-2, Gautam Budh Nagar, Greater Noida, Uttar Pradesh, India, 201306
Mr. Surjeet Singh, Mrs. Tara Devi (Prospect No. IL10164097)	28-Jun-2022 Rs. 17,27,657/- (Rupees Seventeen Lakh Twenty Seven Thousand Six Hundred Fifty Seven Only)	All that piece and parcel of the property being: Flat no. FF-3 (1st Floor) on Plot No-B-177/178, area measuring 46.45 Sq. Mtr., Kharsa No-212/Rail Vihar Haridwar, Village Shaduhabad Tehsil, Lone District Ghaziabad 201014
Mr. Deepak Sharma, Mrs. Jyoti (Prospect No. IL10175447)	28-Jun-2022 Rs. 11,57,340/- (Rupees Eleven Lakh Fifty Seven Thousand Three Hundred Forty Only)	All that piece and parcel of the property being: Built-up 2nd Floor without roof rights, built on Property bearing Plot No-G-123, area measuring 60 sq. Yards, out of Kharsa No-151, Block-G, Colony Nand Ram Park, Uttam Nagar, Bindapur, West Delhi, Delhi, India, 110059

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office: IIFL HFL Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, Mot Nagar, New Delhi and A-1C & A-1D, 2nd floor, Noida Sec-19, Noida, Gautam Budh Nagar-201301 and Office No. 1, First Floor, Mahabum Metro Tower, Plot No. C-1, Sector-4, Vaishali, Ghaziabad, Uttar Pradesh-201010/for Corporate Office: IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana, Place: Delhi & Noida & Ghaziabad Date: 01.07.2022 Sd/- Authorised Officer, For IIFL Home Finance Ltd

SCHEDULE II FORM B PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF GLISTER HOSPITALITY GURGAON PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Glister Hospitality Gurgaon Private Limited
2. Date of Incorporation of Corporate Debtor	05.04.2013
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U74999HR2014PTC052744
5. Address of the registered office & principal office (if any) of Corporate Debtor	223, 2nd Floor, Good Earth City Centre, Sector 47-50, Gurgaon, Haryana- 122001
6. Date of closure of Insolvency Resolution Process	28th June 2022
7. Liquidation commencement date of Corporate Debtor	28th June 2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Atul Mittal Regn. No: IBS/IIIPA-001/1P 00439/2017-18/10762
9. Address and Email of the liquidator as registered with the Board	Address: 174, BALCO Apartments, Plot No. 58, IP Extn., Patparganj, Delhi-110092 Email: a.mittalnc@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Address: 163, BALCO Apartments, Plot No. 58, IP Extn., Patparganj, Delhi-110092 Email: contact@ashrhp.com
11. Last date for submission of Claims	27th July 2022.

Notice is hereby given that the National Company Law Tribunal Delhi Bench has ordered the commencement of liquidation of the Glister Hospitality Gurgaon Private Limited on 28th June 2022. The stakeholders of Glister Hospitality Gurgaon Private Limited are hereby called upon to submit their claims with proof on or before 27th July 2022, to the liquidator at the address mentioned against item 10. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.
Atul Mittal
Date : 30.06.2022 Liquidator of Glister Hospitality Gurgaon Private Limited
Place : Delhi Regn. No: IBS/IIIPA-001/1P 00439/2017-18/10762



U.P. Power Corporation Limited
(Govt. of Uttar Pradesh Undertaking)
Power Management Cell SLDC Campus, Vibhuti Khand-II, Gomti Nagar, Lucknow-226010
e-mail: cepmcupcl@gmail.com

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS
(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016)
Tender Specification No. 11/DEEP-Portal/PMC/2022-23
Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow -226001 intends to buy Firm Power, for the month August-2022 & September 2022 under Short Term basis. Trading licensees/generators/state utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 25 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission of EMD in the Office of CE(PMC), UPPCL	Submission of RFP-Bid (Non financial Bid & IPOs)	Opening of RFP(Non financial Bid)	Opening of IPO/ Start of e-R
01-08-2022 to 31-08-2022	00:00-06:00	2750	11.07.2022 upto 17:00 hrs.	12.07.2022 upto 17:00 hrs.	12.07.2022 at 17:30 hrs.	13.07.2022 at 09:00 hrs./ 13.07.2022 at 11:00 hrs.
01-09-2022 to 30.09.2022	19:00-24:00	2550				
	19:00-24:00	3000				

'Request for Proposal' Activation of Event shall take place on 02.07.2022 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. 'Bid Part-I (Technical Bid)' & 'Part-II (Financial Bid)' respectively.
The link for e-bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (www.powermin.nic.in) and PFC Consulting Limited (www.pfcindia.com). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer.
The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/- bank guarantee issued by any Nationalized/Scheduled Bank.
The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/ opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason therefor.
Sd/-
CHIEF ENGINEER (PMC)
UPPCL

संख्या- 181-ज.स./पाकलि/2022 दिनांक: 30-06-2022

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
BEFORE THE CENTRAL GOVERNMENT
REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
IN THE MATTER OF SUB-SECTION (4) OF SECTION 13 OF THE COMPANIES ACT, 2013 AND CLAUSE (a) OF SUB-RULE (5) OF RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014.
AND
IN THE MATTER OF DLF ESTATE DEVELOPERS LIMITED (U74999DL1989PLC036260) HAVING ITS REGISTERED OFFICE AT DLF CENTRAL, SANSAD MARG, NEW DELHI-110001.
Applicant/Petitioner
Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on 15th June 2022 to enable the Company to change its Registered Office from "State of National Capital Territory of Delhi" to "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection to the Regional Director, Northern Region, Ministry of Corporate Affairs at B-2 Wing, 2nd Floor, Pt. Deendayal Pandeykhya Bhawan, CGO Complex, New Delhi-110003, Phone: 011-24366038, Fax: 011-24366039 or mail at rd.north@mca.gov.in within 14 (fourteen) days of the date of publication of this Notice with a copy to the Applicant Company at its Registered Office at the address mentioned above.
For DLF Estate Developers Limited
Sd/-
Shirish Lakshman Wagh
(Director)
DIN: 09029283
30th June, 2022
New Delhi

PUBLIC NOTICE
It is to be informed to the Public at large that my client Sh. Nareish Singh, Son of Sh. Vijay Anand R/o No. 83, Plot No. 104-C, Area Measuring 15 sq. mtrs., Out of Kharsa No. 58, Situated at Village Sikandarpur, in the Abadi of West Jyoti Nagar, Shastri Nagar, Delhi, being the Owner of said property by virtue of Requisitionment Deed executed by Smt. Purnima Devi, widow of Sh. Mahanna, vide regd. as doc. No. 3336, Vol. No. 4118, on page 36 to 44, on date 18.05.2022 hereafter referred to as 'the said property'. Late Sh. Vijay Anand was the previous owner of said property by virtue of AFS dated 25.06.1987. He has expired on 04.06.2020 and after his death leaving behind 1 Smt. Purnima & 2 Sh. Mahanna as only legal heirs and no other legal heirs of this property and submitted the Original Papers regarding this property with Smt. Purnima Devi Limited. Any person who has got, rights, interest, life, claim, encumbrances, charges of any nature whatsoever in respect of the above said property or any part thereof, can send their objections with their documentary evidence at below address within 7 days from the date of publication of this notice, failing which, it shall be presumed that the said property is entirely free from all such claims, interest, charges, encumbrances etc.
Sd/- Shashi Kant (Advocate)
Ch. No. D-209, Karkardooma Court, Delhi-32, Mob.: 9999586267
PUBLIC NOTICE
Through this public notice, I Advocate Meenu Arora inform the general public that my client Smt. Rani Bhalla has lost the original allotment letter of her Flat No. SD-127, SD Block, Tower Apartment, Pitampura, Delhi-110034, NCR has been logged on 11/06/22 vide LR No. 44884/12/22. In case of any claim or objection in respect to the said document, contact within 15 days from the issue of this public notice.
Meenu Arora (Advocate)
Ch. No. 417, Lawyers Chambers, Rohini Court, Delhi-85

ACE ACTION CONSTRUCTION EQUIPMENT LIMITED
CIN: L74899HR1995PLC053860
Regd. Office: Dughola Link Road, Dughola, Distt. Palwal-121102, Haryana
Phone: +91-1275-280111 (50 Lines), Fax: +91-1275-280133
Website: www.ace-crane.com, Email: cs@ace-crane.com
NOTICE
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Demat Account
This notice is published pursuant to the provision of sub section (6) of the Section 124 of the Companies Act, 2013 and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 including any amendment and re-enactment thereof.
To comply with the aforesaid provisions, the Company shall transfer all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more from FY 2014-2015 (Final Dividend) in the name of Investor Education and Protection Fund (IEPF) as set up by the Central Government by the date i.e. October 25, 2022 as per Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 including any amendment and re-enactment thereof.
Accordingly, the Company has communicated all the concerned shareholders at their address registered with the Company/Registrar and Share Transfer Agent (RTA) records, whose shares are liable to be transferred to relevant Account of IEPF Authority. The Company has also uploaded on its website www.ace-crane.com, full details of containing names of such shareholders and their folio number or DP ID-Client ID with their shares liable to be transferred to the IEPF suspense Account.
The shareholders may please note that after the above shares which will be credited in the DEMAT accounts of the IEPF Authority then such shares will not be available to the shareholder for sale or transfer or dealt with in any manner except as per the process and provisions as prescribed in the aforementioned rules of section 124(6) of the Companies Act, 2013.
Please also note that both the unclaimed dividends and corresponding shares including all future benefits accruing on such shares, if any, once transferred to IEPF Authority can be claimed back from IEPF authority after following the procedure prescribed in the aforesaid rules.
The shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF Demat Account, may note that the Company would issue the duplicate share certificate(s), in lieu of original share certificate(s) held by the shareholders, after issue of duplicate shares certificates, the Company shall inform the depository by way of corporate action to convert the duplicate shares certificates into Demat form and transfer in favour of Authority. In respect of shares held in demat form, the Company shall inform the depository by way of corporate action where the shareholders have their accounts for transfer in favour of the Authority.
The concerned shareholders are requested to claim unclaimed dividend for the financial year 2014-15 (Final Dividend) and onward by making an application to the Company/RTA by October 15, 2022, failing which their shares shall be transferred to IEPF Demat Account. For claiming the unclaimed dividend or in case you need any information/clarification, please write to Skyline Financial Services Private Limited, Registrar & Share Transfer Agent of the Company or email at cs@ace-crane.com.
For Action Construction Equipment Limited
Sd/-
Anil Kumar
Company Secretary
Date : 23.06.2022
Place : Palwal

SBI
Branch Office : Sai Road, Baddi, District Solan (H.P.)
(RULE-8(1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas the undersigned being the Authorised officers of the State Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice(s) to borrower(s)/Guarantor(s) on the dates mentioned hereunder, calling upon the Borrower(s)/Guarantor(s) to repay the amount(s) mentioned in the respective demand notice(s) within 60 days of the date of notice.
The Borrower(s)/Guarantor(s) having failed to repay the amount(s), notice is hereby given to the respective borrower(s)/Guarantor(s) and the public in general that the Authorised Officer has taken Possession of the property/properties described herein below, in exercise of powers conferred in him under Section 13(4) of the said Act read with Rule 8 & 9 of the said rules, on the dates mentioned against each account.
The Borrower(s)/Guarantor(s) in particulars and the public in general are hereby cautioned not to deal with the property/properties, and any dealings with the property/properties will be subjected to the charge of the State Bank of India, for the amount(s) mentioned herein below besides interest and other charges/expenses against each account. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of Borrower(s)/ Guarantor(s)	Description of the Immovable Property	Date of Demand Notice	Date of Possession	Amount Outstanding
Borrower : 1. Rajesh Kumar S/o Sh. Nand Jee Rai, Village Maranwala, Near Govt. School, PO Nanakpur, Tehsil Kalka, District Panchkula, Haryana, Pin Code-133302. 2. Smt. Sunita Devi W/o Sh. Rajesh Kumar, Village Maranwala, Near Govt. School, PO Nanakpur, Tehsil Kalka, District Panchkula, Haryana, Pin Code-133302.	Residential Plot Dahadast No. 95, Khata No. 92/98, Kharsa No. 931, measuring 1-10, 931/1 measuring 0-10, 931/2 measuring 2-8, 936 measuring 6-7 total measuring 10-15 share 2/215 i.e. 0-2 (2 Biswa) standing in the name of Smt. Sunita Devi W/o Sh. Rajesh Kumar R/o Village Maranwala, Tehsil Kalka, District Panchkula, Haryana, Pin Code-133302.	15.03.2022	24.06.2022	Rs. 2,93,137/- (Rupees Two Lacs Ninety Thousand One Hundred Thirty Seven Only) as on 21.06.2022 plus further interest and charges thereon w.e.f. 22.06.2022.

Dated : 30.06.2022 Place: Baddi Sd/-Authorized Officer

E-AUCTION
SPACEVISION IMPEX PRIVATE LIMITED (IN LIQUIDATION)
CIN: U23209DL2004PTC125911
Liquidator: Mr. Rakesh Prasad Khandelwal
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 26th July, 2022 at 02.00 PM to 04.00 PM
Last Date of EMD submission: 15th July, 2022 upto 6.00 PM
(With unlimited extension of 5 minutes each)
Sale of Assets and Properties owned by Spacevision Impex Private Limited - In Liquidation forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Bench-IV, New Delhi vide order dated 04th March, 2022. The sale will be done by the undersigned through the e-auction platform www.auctioneetn.com.

Group	Asset	Reserve Price (INR)	Initial EMD Amt (INR)	Incremental Value (INR)
A	Shop/office premises bearing Municipal Sub. No.: 84/47 F4, situated on 5th Floor, Property No. 84 (Old No. 12), Jayachamarajendra Road, Bangalore, having super built-up area of 1293 sq. fts. and undivided share of 196.21 sq. fts. of 8250 sq. fts. and bounded by: North: B.H.K. Sheriff Land South: Shakoor Brothers Building East: J.C. Road, West: Corporation Road	95,25,000	9,52,500	1,00,000

Important Note:
Interested parties are requested to read the E-Auction Process Document containing the details of terms and conditions of the E-Auction at www.auctioneetn.com (Contact : Mr. Praveen Kumar Thapar at +91-9722778828 - 079 6813 6854/55/51 079-6813 6850). The Liquidator has the absolute right to accept or reject any or all offers) or to adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason therefor. For further details, please contact Mr. Rakesh Prasad Khandelwal, Liquidator at the email id: liq.spacevision@gmail.com or at the contact no. 9995678610.
Sd/-
Rakesh Prasad Khandelwal
Liquidator in the matter: Spacevision Impex Private Limited
IBBI Regn. No.: IBS/IIIPA-002/1P-N00639/2018-19/11950
Address : E-504, Ispatika Apartments, Plot No. 29, Sector 4, Dwarka, New Delhi - 110078 | Email: liq.spacevision@gmail.com

Form no - 03 [See Regulation-15 (1)(a)/(16)(3)]
DEBTS RECOVERY TRIBUNAL DELHI (DRT 2)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001
Case No.: OA/38/2022
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 1755
INDIAN BANK (ALLAHABAD BANK) VS M/S SLICK AUTO ACCESSORIES PVT LTD AND ORS
To,
(1) MS SLICK AUTO ACCESSORIES PVT LTD AND ORS
102 CHHABRA COMPLEX, 8 VEER SAVARKAR BLOCK SHAKARPUR East, DELHI
(2) SH MANOJ KAPOOR S/O SH P KAPOOR, RON 1/2 DLF II GURGAON, HARYANA
(3) SH SANJEEV KAPOOR S/O SH P KAPOOR, R/O-N 1/2 DLF II GURGAON, HARYANA
(4) SMT SIMI KAPOOR W/O SH MANOJ KAPOOR R/O-N 1/2 DLF II GURGAON, HARYANA
(5) SMT ACHLA KAPOOR W/O SH SANJEEV KAPOOR R/O-N 1/2 DLF II GURGAON, HARYANA
SUMMONS
WHEREAS, OA/38/2022 was listed before Hon'ble Presiding Officer/Registrar on 02/02/2022.
WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 138613029/- (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 06/09/2022 at 10:30A.M. failing which the application shall be heard and decided in your absence.
Due to ongoing Pandemic situation, all the matters will be taken up through Video Conferencing and for that purpose:- (i) All the Advocates/Litigants shall download the Cisco Webex applications/software; (ii) Meeting ID and Password for the next date of hearing qua cases to be taken by Registrar/Recovery Officer-I and Recovery Officer-II shall be available one day prior to the next date at DRT Official Portal i.e. drt.gov.in under the Public Notice Head. (iii) In any exigency qua the case, the Advocates/Litigants can contact the concerned official at Ph. No. 23748478.
Given under my hand and the seal of this Tribunal on this date: 11/02/2022.
Signature of the Officer Authorised to issue summons

PUBLIC NOTICE
The General Public is hereby informed that my client Mr. Kunal Sharma S/o Sh. Ajay Kumar Sharma R/o 292C, Block WP, Pooji Pitampura, Delhi-110019, have severed all their relations with their father Mr. Ajay Kumar Sharma, mother Mrs. Sangeeta Sharma, brother Mr. Kanishka Sharma and Sister Mrs. Jyoti Sharma, due to their bad behaviour and ill will. My above named client has also discovered and debared his said father, mother, brother and sister from all their movable and immovable properties. Anybody dealing with Mr. Ajay Kumar Sharma or with his family will do so at his/her/their own risk and responsibility and my clients will not be responsible for any act, deed or dealing done by Mr. Ajay Kumar Sharma or Mrs. Sangeeta Sharma or Master Kanishka Sharma or Mrs. Jyoti Sharma.
Praveen Rastogi (Advocate)
Enrol No. 244/2006

PUBLIC NOTICE
My client Munish Tyagi s/o late Beg Raj r/o WZ-130-A, Village Budhela, Vikas Puri, Delhi-110019, have disowned his son Vivek alias Rahul, aged about 31 years and his wife Khushboo, aged about 30 years both r/o WZ-130-A, Village Budhela, Vikas Puri, Delhi-110018 in respect of property no. WZ-130-A, Village Budhela, Vikas Puri, Delhi-110018. My client will not be liable for any claim or debt done by them in any manner.
Parvash Kumar Tyagi (Advocate)
Tis Hazari Court, Delhi 110054

ACE ACTION CONSTRUCTION EQUIPMENT LIMITED
CIN: L74899HR1995PLC053860
Regd. Office: Dughola Link Road, Dughola, Distt. Palwal-121102, Haryana
Phone: +91-1275-280111 (50 Lines), Fax: +91-1275-280133
Website: www.ace-crane.com, Email: cs@ace-crane.com
NOTICE
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Demat Account
This notice is published pursuant to the provision of sub section (6) of the Section 124 of the Companies Act, 2013 and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 including any amendment and re-enactment thereof.
To comply with the aforesaid provisions, the Company shall transfer all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more from FY 2014-2015 (Final Dividend) in the name of Investor Education and Protection Fund (IEPF) as set up by the Central Government by the date i.e. October 25, 2022 as per Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 including any amendment and re-enactment thereof.
Accordingly, the Company has communicated all the concerned shareholders at their address registered with the Company/Registrar and Share Transfer Agent (RTA) records, whose shares are liable to be transferred to relevant Account of IEPF Authority. The Company has also uploaded on its website www.ace-crane.com, full details of containing names of such shareholders and their folio number or DP ID-Client ID with their shares liable to be transferred to the IEPF suspense Account.
The shareholders may please note that after the above shares which will be credited in the DEMAT accounts of the IEPF Authority then such shares will not be available to the shareholder for sale or transfer or dealt with in any manner except as per the process and provisions as prescribed in the aforementioned rules of section 124(6) of the Companies Act, 2013.
Please also note that both the unclaimed dividends and corresponding shares including all future benefits accruing on such shares, if any, once transferred to IEPF Authority can be claimed back from IEPF authority after following the procedure prescribed in the aforesaid rules.
The shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF Demat Account, may note that the Company would issue the duplicate share certificate(s), in lieu of original share certificate(s) held by the shareholders, after issue of duplicate shares certificates, the Company shall inform the depository by way of corporate action to convert the duplicate shares certificates into Demat form and transfer in favour of Authority. In respect of shares held in demat form, the Company shall inform the depository by way of corporate action where the shareholders have their accounts for transfer in favour of the Authority.
The concerned shareholders are requested to claim unclaimed dividend for the financial year 2014-15 (Final Dividend) and onward by making an application to the Company/RTA by October 15, 2022, failing which their shares shall be transferred to IEPF Demat Account. For claiming the unclaimed dividend or in case you need any information/clarification, please write to Skyline Financial Services Private Limited, Registrar & Share Transfer Agent of the Company or email at cs@ace-crane.com.
For Action Construction Equipment Limited
Sd/-
Anil Kumar
Company Secretary
Date : 23.06.2022
Place : Palwal

IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank limited)
CIN : L65110TN2014PLC097792
Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax

